

ITEM NO.35

COURT NO.13

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.21180/2022

(Arising out of impugned final judgment and order dated 05-08-2022 in CWP No. 17189/2022 passed by the High Court of Punjab & Haryana at Chandigarh)

RADHA SOAMI SATSANG BEAS

Petitioner(s)

VERSUS

NATIONAL FACELESS ASSESSMENT CENTRE DELHI & ORS. Respondent(s)

(IA No.178758/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Ms. Ekakshra Mahajan Mandhar, Adv.
Mr. Dhruv Joshi, Adv.
Mr. Abhinav Singh, Adv.
Mr. Vardhman Kaushik , AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondents.

In the meantime, there shall be interim stay of further proceedings pursuant to the impugned notice dated 29.03.2022.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR